

(A) COC MEMBERS as per Claimed but Unverified under Section 21 (2) of IBC

S. No.	Name	Claims as on 06.11.2019 (as per Claim submitted)	PROVISIONAL VOTING SHARE	Claims - (As Per Latest UNVERIFIED Claims) #	PROVISIONAL VOTING SHARE
		Claim Filed	Voting Share	Claim Admitted	Voting Share
1	SREI Equipment Finance Ltd.	4,276,895,410.00	7.29%	4,276,895,410.00	9.98%
2	INDIA BULLS HOUSING FINANCE LIMITED @	18,779,737,693.00	32.03%	2,982,918,231.33	6.96%
4	HOME BUYERS	20,719,756,238.33	35.34%	20,719,756,238.33	48.36%
5	IIRF INDIA REALTY X11 LTD. & ANR \$	14,861,203,644.00	25.34%	14,861,203,644.00	34.69%
TOTAL CLAIMS BASED ON CLAIMS FILED BUT AS YET UNVERIFIED: @@		58,637,592,985.33	100%	42,840,773,523.66	100%

NOTE : CLAIM OF " IIRF INDIA REALTY X11 LTD." IS VERY VOLUMINOUS (Running into Hundreds of Pages). THEIR CLAIM HAS BEEN COMPILED AND INCLUDED ON PROVISIONAL & UNVERIFIED BASIS. THE CLAIM IS SUBJECT TO THOROUGH ANALYSIS AND VERIFICATION LATER AT ANY TIME- " EITHER" ON FURTHER ANALYSIS AND VETTING BY 'IRP TEAM' AND 'LEGAL TEAM OF IRP' AND/ OR "FURTHER POST AVAILABILITY OF THE RECORDS FROM THE OFFICE OF THE 'OFFICIAL LIQUIDATOR" - CORPOARET DEBTORS RECORDS ARE LIKELY TO BE AVAILABLE TO THE 'IRP TEAM' POST REIMBURSEMENT OF THE EXPENSES CLAIMED BY THE 'OFFICIAL LIQUIDATOR'

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 NOTE :-A. 1. IRP Team was unable to verify the Claims with the Records of the Corporate Debtor and was prevented from discharging their duties due to total Non co-operation by the Erstwhile Directors/ Promoters of the Corporate Debtor
 2. Official Liquidator has not handed over Records/ Documents or assets in this possession and shall hand over the custody of Assets of the CD after reimbursement of their dues as per the orders of Hon'ble High Court, Mumbai
 3. No details were therefore available with the IRP for verification of claims. Claims shall be verified on availability of CD records and reanalysed and re-Submitted post verification
 4. CLAIMS THEREFORE HAVE BEEN ANALYSED AND COMUTED ON 'PROVISIONAL' BASIS
 5. The IRP had filed before this Hon'ble Tribunal two separate applications viz.
 i) one under Section 19(2) of IBC (Non Cooperation of Promoters) and ii) Another under Rule 11 of the National Company law Tribunal Rules, 2016, praying for deferment of the constitution of the CoC. ((M.A. No. 95/2020 and MA 96/2020)

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 NOTE-B- 1. Major part of the Claim of M/S India Bulls Housing Finance Limited consisted of the Guarantees provided by the Corporate Debtor for Loans provided by the Claimant M/S India Bulls Housing Finance Limited to the 'Group companies of the Corporate Debtor'.
 THE CLAIM HAS BEEN REASSESSED IN VIEW OF THE RECENT SUPREME COURT JUDGEMENTS ON THE MATTER AND MAY NEED TO BE SUITABLY REVISED / REDUCED FURTHER POST LEGAL VETTING

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 NOTE :C - 1.- Erstwhile Promoters / Directors have recently sent mail advises to the IRP - Informing and stating that the claim Amounts of Two Financial Creditors namely ' M/S India Bulls Housing Finance Limited' and M/S 'Srei Equipment Finance Limited are at a much Lower Level. Their statements can not be verified now as the necessary documents are in the custody of 'Provisional Liquidator'. (The stated Claim amounts as per the Mail/ Statements are much lower then claimed by both the the Financial Creditors and lower then even 'Provisional Assessment' of their Claims by the IRP team.
 2. BOTH THE CLAIMS FROM FINANCIAL CREDITORS THEREFORE NEED TO BE RE ANALYSED, REASSESSED AND THEN RESUBMITTED TO THE HON'BLE ADJUDICATING AUTHORITY ON AVAILABILITY OF RECORDS - NOW IN THE POSSESSION OF THE 'OFFICIAL LIQUIDATOR'